

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.23/GT/2017

Subject : Approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from date of commercial operation of Unit-I to 31.3.2019

Petitioner : Bhartiya Rail Bijlee Company Limited (BRBCL)

Respondents : East Central Railway (ECR) & ors.

Petition No.333/MP/2018

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3 A and 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited.

Petitioner : ECR

Respondents : BRBCL & ors.

Date of hearing : **27.8.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, BRBCL
Shri Arjun Agarwal, Advocate, ECR
Shri R.B.Sharma, Advocate, BSPHCL
Shri Mohit Mudgal, Advocate, BSPHCL
Shri Prashant Chaturvedi, NTPC
Shri Gajendra Singh, ERLDC

Record of Proceedings

These Petitions were taken up for hearing today.

2. At the outset, the learned proxy counsel for ECR prayed for adjournment of hearing of the Petitions on the ground of non- availability of the arguing counsel. This was not objected to by the learned counsel for BRBCL. She however prayed that BRBCL may be granted time to file its reply to the additional affidavit filed by ECR in Petition No. 333/MP/2018. The Commission granted time to BRBCL to file its reply on or before 16.9.2019 with copy to ECR, who may file its rejoinder by 23.9.2019.

3. With regard to Petition No. 23/GT/2017, the Commission directed BRBCL to file the following additional information, on affidavit, on or before **20.9.2019**:



(a) Revised claim based on audited capital cost as on actual COD of Unit-III and upto 31.3.2019; and

(b) Detailed calculation in respect of IDC, FC & FERC claim stating the date and amount of drawl/ repayment, applicable ROI along with resets, if any, applicable exchange rates considered on various dates for working out IDC & FERV claim.

5. The Respondents shall file their replies on or before **27.9.2019**, with copy to BRBCL who may file its rejoinder, if any, on or before **4.10.2019**.

6. Accordingly, hearing in these Petitions was adjourned. The Petitions shall be listed in due course for which separate notice will be issued to the parties. Pleadings shall be completed by the parties within the due dates mentioned above.

By order of the Commission

**Sd/-
(B.Sreekumar)
Deputy Chief (Law)**

